

(8)

In the Central Administrative Tribunal  
Principal Bench, New Delhi

Regn. No. OA-3202/92

Date: 18.8.1993.

Union of India & Anr. .... Applicants

Versus

Shri Mardan (Deceased) .... Respondent

For the Applicants .... Shri H.K. Gangwani, Advocate

For the Respondent .... Through Legal Representative

CORAM: Hon'ble Mr. J.P. Sharma, Member (Judl.)  
Hon'ble Mr. S. Gurusankaran, Member (A)

1. To be referred to the Reporters or not?

Judgement (Oral)

(By Hon'ble Mr. J.P. Sharma, Member)

The applicants in this case have assailed the order of Industrial Tribunal from Labour Court dated 7.2.1992 impleading the deceased employee as opposite party. During the pendency of this application, the employee has died and his Legal Representative, Ms. Munisha and others have been brought on record. At the time of the hearing, the learned counsel for the opposite party pointed out that a batch of similar 64 cases was disposed of by a common judgement and even subsequently, another case of Union of India Vs. Baljit Singh (OA-2810/92) was disposed of by the Principal Bench by the order dated 19.7.1993 on the basis of the decision in the earlier OA-2493/92 decided on 24.12.1992. A

perusal of the aforesaid judgement goes to show that the Tribunal did not interfere with the award of the Labour Court. Similar is the position here and the deceased employee is similarly situated with the opposite party arrayed in the earlier referred to both the original applications considered and decided by the Principal Bench.

2. The learned counsel for the Union of India did not dispute all these facts.

3. In view of the above facts and circumstances, the application is dismissed and the judgement of the Labour Court is upheld and the beneficiaries of the judgement will be the L.R. of the applicant.

There will be no order as to costs.

*Gurusankaran*  
18/8/93  
(S. Gurusankaran)

A.M.

*J.P. Sharma*  
(J.P. Sharma)  
J.M.